THE PRIME MINISTER AND MINISTER OF HOME AFFAIRS (SHRIMATI INDIRA GANDHI): Thirteen Judges are serving in the High Courts of States other than those to which they belong.

COMMUNAL DISTURBANCES

- *571. SARDAR GURCHARAN SINGH TOHRA: Will the PRIME MINISTER be pleased to state:
- (a) the details of communal disturbances that took place in the country during the current year, state wise;
- (b) the extent of loss suffered by the State Governments and the public, separately;
- (c) in how many cases Commissions have been appointed to enquire into the causes of disturbances;
- (d) the number of persons convicted by the law courts for creating these communal disturbances; and
- (e) the political parties and other organisations involved in these disturbances?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): (a), (b), (d) and (e) A statement, based on information received from State Governments/Union Territory Administrations, is laid on the Table of the House.

(c) Commissions of Inquiry have been appointed by the respective State Governments to inquire into the disurbances of Maharashtra and Chaibasa in Bihar. The inquiries are in progress.

STATEMENT

Information in respect of Andhra Predesh and Mysore is as follows:—

Andhra Pradesh

The details of the five communal disturbances that have taken place during the year 1970 are given below:

- (i) In villages Kothapet and Venkatapur in district Hyderabad on February 15 and 16: There was trouble following an altercation with a drunken man. There was no loss of property. No cases against the culprits have so far been decided.
- (ii) At Bhainsa in district Adilabad on March 23: Trouble started in a Holi procession which was taken

- out in front of a mosque. In cases of arson, looting etc. there was damage worth Rs. 3,550 to Government property and Rs. 1,16,480 to property belonging to individuals. The cases registered in connection with the incidents are pending trial.
- (iii) In Hyderabad city on April 23: There was a clash between two groups. There was no damage to property. The cases have not been decided so far.
- (iv) In Hyderabad city on May 13: There was trouble in a marriage procession which was passing by a mosque. There was no damage to property and no cases have been decided so far.
- (v) In Hyderabad city on July 26: The trouble started in a religious procession. There was damage worth Rs. 100/- to private property. No cases have been decided so far.

Mysore

The only communal diturbance to have taken place during the year 1970 was at Chamarajnagar in district Mysore on April 19, which followed trouble in a procession with music taken out by the R.S.S.S. in front of a mosque. There was no loss to Government property, but the loss of private property is estimated at Rs. 35,000. In connection with the incidents 40 cases were registered, of which 10 are subjudice and one under investigation. In the remaining cases final reports have been submitted,

Information is still awaited from Assam, Bihar, Kerala, Madhya Pradesh, Tamil Nadu, Maharashtra and West Bengal. There have been no communal disturbances in the remaining State and Union Territories during the year 1970.

अनिवार्य प्राथिक शिक्षा

- *572. श्री जगदम्बी प्रसाद यादव: क्या श्रिका स्था पृत्रा सेवा मंत्री यह बताने की कृपा करेंगे कि:
- (क) 6 से 11 वर्ष की आयु के बच्चों के बिए संविधान के उपबन्धों के अनुसार अनि-वार्ष शिक्षा की व्यवस्था करना कब तक सम्भव हो सकेगा;

	(ख)	उनकी	হাি	शा की	प्रत्ये क	राज्य
में	क्या	स्थिति	ŧ;	और		

(ग) क्या यह सच है कि छोटे लड़कों तथा लड़कियों ो गरीबी के कारण अपने माता-पिता को ख़ायता के लिए नौकरी की खोज करनी पड़ाो है; यदि हां, तो उनको दशा मुधारने के लिए क्या कार्यवाही की जा रही है?

†[COMPULSORY EDUCATION UPTO PRI-

*572. SHI I J. P. YADAV: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the time by when it will be possible to p ovide compulsory education to the children in the age group of 6 to 11 years in accordance with the provisions of he Constitution:

(b) what t the state-wise position of their education; and

(c) whethe it is a fact that on account of poverty young boys and girls have to seek employment in order to help their pa ents; if so, what action is being take i to improve their condition?]

शिक्षा तथा गुवा सेवा मंत्रालय में छपमंत्री (भ्री ए० के० कस्कु) : (क) से (ग) विव-रण सभा पटल पर रख दिया गया है।

विवरण

(क) शिक्ष राज्य का विषय है। 6-11 आयु वर्ग वाले बच्चों के लिए नि:शुक्क अनि-वार्य प्राथमिक शिक्षा की प्राप्ति के लिए कोई विशिष्ट लक्षित निथि नहीं दी जा सकती। फिर भी प्राथ मेक शिक्षा के लिए उपयुक्त निधियों के आंटन तथा इस क्षेत्र में तेजी से प्राप्ति के लिए स्थानीय स्रोतों के एक वीक रण

के हेतु राज्य सरकारों से आग्रह किया जा रहा है ।

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योग . 78

. सारे देश का भौसत

^{†[]} English translation.

^{*}मेघालय सहित

(ii) 6-11 आयु वर्ग में घच्चों की अनि-वार्य प्राथमिक शिक्षा विचान द्वारा निम्न राज्यों में लागू की गई है :—

आंद्र प्रदेश

अक्षम

बिद्वार

गुजरात

हरियाणा

जम्मू कश्मीर

केरल

मध्य प्रदेश

उडीसा

पंजाब

राजस्थान

तमिलनाड्

उत्तर प्रदेश और पश्चिम बंगाल

- (म) स्कूलों के प्रति छात्रों को आकर्षित करने के लिए राज्य सरकारें निम्निकित तरीक़ें अपना रही है:
 - 1. दोपहर के भोजन की योजना
 - जरूरतमंद विद्यार्थियों, विशेषकर अड़-कियों के लिए निःशुल्क-पोशाकें देना ।
 - जरूरतमंद बच्चों को नि:शुल्क पुस्तकें देना।
 - 4. स्कूल माताओं की व्यवस्था।
 - 5. शिशुओं की देखमाल करने के हेतु ग्रामों में शिशु ग्रहों की व्यवस्था जिससे बड़े लड़के और खड़िकधां स्कूज जाने के लिए मुक्त हो सकें।
 - स्थानीय आवश्यकताओं के अनुरूप स्कल में पढ़ाई के समय की व्यवस्था ।
 - माता पिता अध्यापक संधों द्वारा माता पिताओं को शिक्षित करना ।

नोगों की सामाजिक तथा आर्थिक स्थितियों के कारण, अनिवार्य प्राथमिक शिक्षा के अधिनियमों की दंड व्यवस्थाओं का लागू करना व्यावहारिक नहीं समझा गया। नड़के और नड़कियों के लिए मिडिल तथा हाई स्कूलों में न पढ़ने के महत्व-पूर्ण कारणों में गरीबी एक हो हकती है, किन्तु प्राथमिक स्कूलों में न पढ़ने वाले 6-11 आयु वर्ग वाले बच्चों के लिए इसको मुख्य नहीं माना जा सकता। नामांकन में अन्तर विशेष कर नड़िकयों के कारण है और इसके पीछे सामाजिक कारण जान पड़ते हैं।

to Questions

† THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU): (a) to (c) A statement is laid on the Table of the Sabha.

STATEMENT

- (a) Education is a State Subject. No specific target date can be given for achieving free compulsory education to children of age group 6-11. Efforts are, however, being made to persuade the State Governments to allocate adequate funds for primary education and also to mobilise local resources, so as to accelerate the progress in this field.
- (b) The percentage of enrolment in classes I-V (age group 6-11) state-wise in the year 1968-69 was as below:

Andhra Pradesh	ı		71
Assam*			74
Bihar			57
Gujarat .	•		85
Haryana .			64
Jammu & Kash	mir		66
Kerala			119
Madhya Prades	h		59
Maharashtra			93
Mysore .			8 9
Nagaland			114
Orissa .			74
Punjab .			71
Rajasthan			56
Tamil Nadu			104
Uttar Pradesh			84
West Bengal		٠	. 73
A. & N. Island	S	٠,	9 9

^{†[]} English translation.

^{*}Including Meghalaya.

Chandigarh	•	•	•	86
Dadra & Nag	•	60		
Delhi .	•		•	93
Goa, Daman	dk Diu		•	88
Himahcal Pra	d'esh	•	•	87
L.M. & A. Isl	nds			126
Manipur.				110
N.E.F.A.				34
Pondicherry	•			105
Tripura .				75.

Written Answers

TOTAL 78 Average of the whole country

(ii) Compulsory Primary education for children in the age group 6-11 has been introduced by legislation in the following States:

Andhra Pradash, Assam. Bihar, Gujarat, Haryana, Jammu & Kashmir. Kerala. Madhya Pracesh, Orissa, Puniab. Rajasthan, Tamil Nadu, Uttar Prades'ı and West Bengal.

(c) In order to attract pupils to the following n easures are being adoptted by State Government:

- 1. Midday meals scheme;
- 2. Supply of free uniform to needy studer to particularly to girls;
- 3. Supply of free books to needy children;
 - 4. Provision of school mothers;
- 5. Provision of creches in villages so that infants can be looked after releasing the grown up boys and girls to attend school;

- 6. Arranging school instructional hours to suit local needs:
- 7. Educating parents through parent teacher associations.

Due to social and economic conditions of the people, it has not been found practicable to enforce the penal provisions of the Compulsory Primary Education Acts. While Poverty may be one of the important reasons for boys and girls not attending middle or high schools, this cannot be the main reason for children in the group 6-11 attending primary schools. The gap in enrolment is mainly due to girls and sociological reasons appear to be at the back of this.]

CHINESE AND PAK ARMS RECOVERED FROM NAXALITES

- *537. SHRI M. K. MOHTA: Will the PRIMES MINISTER be pleased to state:
- (a) whether it is a fact that Chinese and Pakistani arms, have recently been recovered in the Eastern Region from Naxalites and others:
- (b) if so, the quantity of arms recovered and their types giving Statewise figures;
- (c) how many arrests have been made in this connection, the nature of documents recovered from the arrested persons and the conclusion drawn there from; and
- (d) whether it has come to the notice of Government that Naxalite leader like Shri Charu Mazumdar frequently slip out of India and re-enter after visiting China and Nepal?

MINISTER THE PRIME AND HOME AFFAIRS MINISTER OF (SHRIMATI INDIRA GANDHI) (a) to (c) The State Government of and the Union Territories Administration of Manipur and NEFA have reported that no such recoveries have been made. According to information furnished by the Tripura Administration, no such recoveries have been made from Naxalites but in a recent encounter the MIZO hostiles used some Pakistani arms and ammuni-

Information from West Bengal, Bihar and Nagaland is awaited.